FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SIMARA FOODS PRIVATE LIMITED
OPERATING IN MANUFACTURING OF FOOD PRODUCTS, GRAIN MILL PRODUCTS AND MILLING OF DAL (PULSES) AND DEALING IN IMPORT OF AGRICULTURAL COMMODITIES IN THE STATE OF MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	**SIMARA FOODS PRIVATE LIMITED** **CIN**: U51101MH1993PTC073090 **PAN**: AABCM9356K
2.	Address of the registered office	Office No.7, Floor 4th, Plot 237/243, Barar House, Abdul Rehman Street, Sutar Chawl, Mandvi, Mumbai City, Mumbai, Maharashtra, India, 400003
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
5.	Installed capacity of main products/ services	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	INR 14.56 Crores (Appx.) as per the Audited Financial Statements for the FY 2024-25
7.	Number of employees/ workmen	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Further details including last available Financial Statements (with schedules) of two years, lists of creditors can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com List of Creditors is available at https://ibbi.gov.in/claims/claim-process/U51101MH1993PTC073090
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Eligibility criteria for Resolution Applicants can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
10.	Last date for receipt of expression of interest	06.11.2026
11.	Date of issue of provisional list of prospective resolution applicants	16.11.2026
12.	Last date for submission of objections to provisional list	21.11.2026
13.	Date of issue of final list of prospective resolution applicants	01.12.2026

Navin Khandelwal
IRP IBBI/IPA-001/P00703/2017-18/11301

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06.12.2026
15.	Last date for submission of resolution plans	05.01.2027
16.	Process email id to submit Expression of Interest	**cirp.simarafoods@gmail.com**
17.	Details of the corporate debtor's registration status as MSME.	Registered as **Small Enterprise** in the State of Maharashtra vide **Udyam Registration Number:** **UDYAM-MH-19-0174404**

Above timelines are subject to CIRP period extension/exclusion.

Date: 06.10.2026
Place: Indore

For Simara Foods Private Limited

Sd/-
Navin Khandelwal
Resolution Professional
In the matter of Simara Foods Private Limited
Reg. no. IBBI/IPA-001/IP-P00703/2017-18/11301
AFA valid till 31.12.2026
Process Specific Email ID: cirp.simarafoods@gmail.com
Registered Email ID: navink25@yahoo.com
Address of Resolution Professional registered with IBBI:
206, Navneet Plaza, Old Palasia,
Indore, Madhya Pradesh, 452018

PUBLIC NOTICE

Notice is hereby given that The Slum Rehabilitation Authority has issued a Letter of Intent dated 18th September 2026 bearing No. SRA / ENG / 155/MHL/LOI in respect of "Andheri West Juni Kapaswadi New Sangam CHS Ltd." situated and lying at the address mentioned in schedule hereunder, in favour of our client M/s. Mayurpank Fine Builders Private Limited.

THE SCHEDULE OF THE PROPERTY ABOVE REFERRED TO

Proposed S. R. Scheme as per Reg. 33(10) of DCPR - 2034 on plot bearing CTS No. 195(pt.), of village Andheri and CTS No. 30 (pt.), 31 (pt.), of village Juhu, at Juhu Versova Link Road, Versova, Andheri (W), Mumbai for "Andheri (W) Juni Kapaswadi New Sangam CHS Ltd"

Mumbai, Dated this 7th day of October 2026.

M/s. A. V. Jain Associates
Advocates for **Mayurpankh Fine Builders Pvt. Ltd.**
Office No.26, Darashaw Building, 1st Floor, 24 Jambulwadi, Dhobi Talao, Mumbai - 400 002. E-mail: ashok@avjainassociates.com

OFFICE OF THE SECRETARY
KRISHI UPAJ MANDI SAMITI, GUNA

DISTT. GUNA

No./Nirman/26-27/1367/ Guna, Dated : 01.10.2026

NOTICE INVITING TENDER

Online Percentage Rate E-Tenders are invited from contractors registered with the Office of the Engineer in Chief, M.P. Public Works Department, Government of Madhya Pradesh (Centralized Registration Cell) for **Tender Number : 2026_MPSAM_540802** (PAC amount Rs. 699.41 Lakh), Construction of CC work, Drain and Culvert at Approach road of Mandi Yard Guna (Nanakhedi) and Internal CC Road at Fruit and Vegetable Yard of Mandi Samiti Guna. **Tender Number : 2026_MPSAM_540803** (PAC Amount Rs. 161.11 Lakh) Construction of RCC Drain at Mandi yard Guna (Nanakhedi) and Construction of Trolly shed 40 Mtr. and 30 Mtr. at Fruit and Vegetable Yard of Mandi Samiti Guna. **Tender No. 2026_MPSAM_540804** (PAC Amount Rs. 153.27 Lakh) External Electrification Intrigated Control Panel room with Approach circuit at Mandi Yard Guna (Nanakhedi) and High mast 03 Nos. and Electric Pole 15 Nos. Transformer with LT Line at Fruit and Vegetable Yard of Mandi Samiti Guna. The following works Tender to be received online up to 17.00 on **30.10.2026.** Technical bid documents with EMD & Financial Offer to be received online only as per Detailed NIT. The tender documents can be obtained online on the **http://mptenders.gov.in** as per the Notice Published on the above Portal and detailed information can also be seen on website **www.mpmandiboard.gov.in**

Note :- Any corrigendum in this NIT, if required, shall be displayed only in our above portal regarding any matter included in this NIT or otherwise. Other details of Construction/Development works and locations & key dates can also be seen on our website **www.mpmandiboard.gov.in**

M.P. Madhyam/128387/2026 **SECRETARY**

BOMBAY CLOTH MARKET COMPANY LTD.

Reg. office :13, Shamaldas Gandhi Marg, Mumbai – 400 002.
CIN: U74999MH1904PLC000194

NOTICE OF 122ND ANNUAL GENERAL MEETING

NOTICE is hereby given that the 122nd Annual General Meeting (AGM) of the Members of **BOMBAY CLOTH MARKET COMPANY LIMITED** will be held on Thursday, 29th October 2026 at 4.00 p.m. at Mahajan Hall, Mahajan Chowk, 1st Floor, 250, Sheikh Memon Street, M. J. Market, Mumbai - 400 002 to transact the business as set forth in the Notice which has been sent to all the members, Directors and Auditors of the Company at their Registered Addresses along with the Board Report and Audited Financial Statements for the year ended March 31, 2026.

Book Closure: Pursuant to Section 91 (1) of the Companies Act 2013, the Register of Members and the Share Transfer Books of the Company will remain closed from Thursday, 22nd October 2026 to Thursday, 29th October 2026 (both days inclusive) for taking record of the Members of the Company for the purpose of AGM and determining the names of the Members eligible for dividend.

The Members are requested to notify any change of address to the Company at the above address at the earliest.

Every member entitled to attend and vote at the AGM is entitled to appoint a proxy to attend and vote instead of himself/herself and such proxy need not be a member. Proxies in order to be effective should be duly completed, stamped (if applicable) and signed and must be deposited at the registered office of the Company not less than 48 hours before the time for holding Annual General Meeting.

By Order of the Board of Directors
For Bombay Cloth Market Company Limited
Sd/-
Sri. Pravin G. Mody
Chairman
(DIN:01825149)

Place: Mumbai **Address:** 402, VrajKunj, 28 V. P. Road,
Date: 6th October, 2026 Vile Parle (W), Mumbai - 400056

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SIMARA FOODS PRIVATE LIMITED

OPERATING IN MANUFACTURING OF FOOD PRODUCTS, GRAIN MILL PRODUCTS AND MILLING OF DAL (PULSES) AND DEALING IN IMPORT OF AGRICULTURAL COMMODITIES IN THE STATE OF MAHARASHTRA (Under Regulation 25A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN	**SIMARA FOODS PRIVATE LIMITED** **CIN:** U51101MH1993PTC073090 **PAN:** AABCM9356K
2.	Address of the registered office	Office No.7, Floor 4th, Plot 237/243, Barar House, Abdul Rehman Street, Sultan Chawl, Mandvi, Mumbai City, Mumbai, Maharashtra, India, 400003
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
5.	Installed capacity of main products/ services	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	INR 14.56 Crores (App.) as per the Audited Financial Statements for the FY 2024 25
7.	Number of employees/ workmen	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Further details including last available Financial Statements (with schedules) of two years, lists of creditors can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com List of Creditors is available at https://ibbi.gov.in/claims/claim-process/U51101MH1993PTC073090
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Eligibility criteria for Resolution Applicants can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
10.	Last date for receipt of expression of interest	06.11.2026
11.	Date of issue of provisional list of prospective resolution applicants	16.11.2026
12.	Last date for submission of objections to provisional list	21.11.2026
13.	Date of issue of final list of prospective resolution applicants	01.12.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06.12.2026
15.	Last date for submission of resolution plans	05.01.2027
16.	Process email id to submit Expression of Interest	cirp.simarafoods@gmail.com
17.	Details of the corporate debtor's registration status as MSME,	Registered as Small Enterprise in the State of Maharashtra vide **Udyam Registration Number: UDYAM-MH-19-0174404**

Above timelines are subject to CIRP period extension/ exclusion.

Date: 06.10.2026
Place: Indore

For Simara Foods Private Limited
Sd/-
Navin Khandelwal
Resolution Professional
In the matter of Simara Foods Private Limited
Reg. no. IBBI/IPA-001/IP-P00703/2017-18/11301
AFA valid till 31.12.2026
Process Specific Email ID: cirp.simarafoods@gmail.com
Registered Email ID: navink25@yahoo.com
Address of Resolution Professional registered with IBBI: 206, Navneet Plaza, Old Palasia, Indore, Madhya Pradesh, 452018

Chhattisgarh Medical Services Corporation Limited

Sardar Vallabh Bhai Patel Bhavan,
2nd Floor, Kayabandha, Sector-24, Atal Nagar,
Nava Raipur (C.G.)-492018
Tender Notice No./5864 /CGMSCL/Tech/2026-27,
Date-06.10.2026

Online Tenders are invited from licensed manufacturers for supply of EDL/Non-EDL Medicine (Allopathy, Ayurveda, Homeopathy, Unani, Kachi) and Consumables, Test kits, Supply of Medical Equipments/Ayush/Physiotherapy/FDA, Furniture Items, Biomedical Equipment Maintenance, Hiring of services Reagent Rental Mode, Laboratories Empanelment for Chhattisgarh Medical Services Corporation Limited.

The details of tender documents can be downloaded from the Chhattisgarh Medical Services Corporation Limited website - **https://www.cgmsc.gov.in** and **https://www.eproc.cgstate.gov.in** & **gem.gov.in** between **07/10/2026 to 31/12/2026** and visit above websites for various amendments on tenders issued time to time.

(Approved by MD, CGMSCL) **Sd/-**
I/GM(T)
CGMSC Limited,
S 49319/4 **Atal Nagar Nava Raipur (C.G.)**

SBI भारतीय स्टेट बैंक State Bank of India

Home Loan Center, Santacruz
1st Floor, Jeevan Seva Annex Building, B Wing, IJC Complex, S.V. Road, Santacruz West, Mumbai 400054.

[Rule 8(1)] POSSESSION NOTICE [for Immovable Property]

Whereas, The undersigned being the Authorised officer of the State Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **18.07.2026** calling upon the Borrower **Mr. FIROZ KHAN AZIZ KHAN, Home Loan A/c No. 43452103149** to repay the amount mentioned in the notice being **Rs. 49,01,267/- (Rupees Forty Nine Lakh One Thousand Two Hundred Sixty Seven Only)** as on **18.07.2026** with further interest, incidental expenses, Costs, Charges to be incurred within 60 days from the date of receipt of the said notice and future interest and incidental charges less credit if any.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on the **05th day of October of the year 2026.**

The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of **Rs. 49,01,267/-** as on **18.07.2026** and further interest, costs, etc. thereon less credits if any.

The Borrower's attention is invited to provisions of Section 13(8) of the the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:

Flat 1406, 14th Floor, Tower 5, Lodha Majiwada, Crown Viva CHS, Near Majiwada Flyover Balkum, Thane West, Mumbai Maharashtra Pin - 400601.
Date: 05-10-2026 **Authorized Officer**
Place: Thane **State Bank of India**

DEBTS RECOVERY APPELLATE TRIBUNAL
1st flr., Telephone Bhavan, Plot No. 19,
Arthur Bunder Road, Colaba Market,
Colaba, Mumbai-400005

I.A No. 838/2024 (Stay)
in
Misc Appeal No. 209/2024

Pradeep Chawla, ...Appellant
V/s.
Punjab National Bank & 8 Ors. ...Respondents

Appeal from the order dated 23/10/2023 passed by the Presiding Officer, Debts Recovery Tribunal-I, Mumbai in I A No. 279/2023 in T O.A No. 1818/2016.

Take notice that Appeal from the order passed by the Presiding Officer, Debts Recovery Tribunal-I, Mumbai in I A No. 279/2023 in T O.A No. 1818/2016 has been presented by the Advocate for Appellant on 05/03/2024 and is registered as Misc Appeal No. 209/2024 with I.A No. 838/2024 (Stay) in this Tribunal.

Sincere efforts were made to serve the notice with the copy of the Appeal and IA by Speed Post but the packets were returned back with remarks "No such person at this address" & "Left". Hence the notice by way of Paper Publication for your awareness.

Copy of memorandum of Appeal & IAs may please be collected from the advocate for Appellant. At Bhave & Company, 2nd floor, 65, M. G. Road, Opp. HSBC Bank Bldg., Hutatma Chowk, Mumbai-400001,

You may appear before the undersigned on **23/11/2026 at 11.00 am** for POS/App/VP/Reply.

If no appearance is made by yourself or by your advocate on your behalf or by someone by law authorized to act for you in this matter it will be heard and decided in your absence.

Given under my hand and the Seal
of the Tribunal, this 25th day of September, 2026.

Sd/-
Registrar
DRAT, Mumbai

To

Resp no. 2	M/S. Peacock Media Ltd. Regd. Office at 2418, Apollo Industrial, Off Mahakali Caves Road, Andheri (E), Mumbai-400093
Resp no. 6	Arvind Patel S/o Jivramdas Patel, Residing at 2, Sai Enclave, behind South Gujarat University, Udna, Magdala, Vesu, Surat-394210
Resp no. 7	Bhagyashree Media Ltd. office at 111, D. H. Roadn Kadmatala, Kolkata-750063
Resp no. 8	Elite OOH Media Pvt. Ltd. office at 121248, Apollo Industrial Estate, off. Mahakali Road, Andheri (E), Mumbai-400093
Resp no. 9	Absolute Outdoor Advertising Pvt. Ltd. office at 12/24B, Apollo Industrial Estate, off. Mahakali Road, Andheri (E), Mumbai-400093

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.
Corporate Office : Office No. 101, Kalpataru Infinia, Plot B, Near Grand Hyatt, Santacruz (East), Mumbai - 400055, Maharashtra.
Toll-Free : 1800-209-2989,
Registered Office : 14th Floor, EROS Corporate Tower, Nehru Place, New Delhi – 110019.
E-mail : acre_arc@acreindia.in **| Website :** www.acreindia.in **|**
CIN : U65993DL2002PLC115769

APPENDIX IV-A
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Assets Care & Reconstruction Enterprise Ltd. (CIN : U65993DL2002PLC115769)** (**"Secured Creditor"**), the **physical possession** of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on **"as is where is"**, **"as is what is"** and **"whatever there is"** basis on **23.10.2026, 05.00 P.M.** to **06.00 P.M.** for recovery of **Rs. 9,39,21,508,48/- (Rupees Nine Crore Thirty Nine Lakh Twenty One Thousand Five Hundred Eight and Forty Eight Paise only)** pending towards **Loan Account No. H322OXXVII (Old Loan Account No. S800583306** with Sanmaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) and before that Loan Account No. HLALOW00419500 with Dhani Loans & Services Limited), by way of outstanding principal, arrears (including accrued late charges) and interest till **28.09.2026** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. **29,09,2026** along with legal expenses and other charges due to the Secured Creditor from **HARIKISHAN RAMCHANDRA BHATTAD @ HARIKISHAN R. BHATTAD, JAYSHREE LAXMINARAYAN BHATTAD, JAYANT BHAGWANDAS BHATTAD, RMB EVENT MANAGEMENT PVT. LTD., BHAGWANDAS RAMCHANDRA BHATTAD, LAMINARAYAN RAMCHANDRA BHATTAD and HARISHKUMAR R BHATTAD.**

The Loan Account bearing No. **HLALOW00419500**, along with all right(s), title(s), interest(s), underlying security(ies), pledge(s) and / or guarantee(s), including the Immovable Property, had been assigned by Dhani Loans & Service Limited (**"DLSL"**) to Sanmaan Capital Limited (**"SCL"**) (formerly known as Indiabulls Housing Finance Ltd.) vide Assignment Agreement dated **06,06,2019,** Accordingly, SCL renumbered the said Loan Account as **S800583306** in its books. Thereafter, the said Loan Account had been assigned by SCL to Indiabulls Asset Reconstruction Co. Ltd. (**"IARCL"**) vide Assignment Agreement dated **23,03,2022** and the same had been renumbered by IARCL and bears new Loan Account No. **H322OXXVII.** IARCL further assigned the above loan account to and in favour of ACRE acting as a **Trustee of ACRE - 102 - Trust**, vide Assignment Agreement dated **29,06,2022**, which has now been assigned by Assets Care & Reconstruction Enterprise Ltd., acting as a **Trustee of ACRE - 102 - Trust** to and in favour of the Secured Creditor acting as **Trustee of ACRE - 180 - Trust** vide Assignment Agreement dated **23,06,2025.**

The Reserve Price for the Mortgaged Property will be **Rs. 4,00,00,000/- (Rupees Four Crore only)** and the Earnest Money Deposit (**"EMD"**) will be 10% of the Reserve Price i. e. **Rs. 40,00,000/- (Rupees Forty Lakh only).**

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. 76, ON THE 7TH FLOOR, ADMEASURING 940 SQUARE FEET BY MEASUREMENT (795 SQUARE FEET AS PER THE SOCIETY), ALONG WITH TWO OPEN PARKING SPACE P/42 AND P/43, IN THE BUILDING KNOWN AS 'A - 1 APARTMENT' AND IN THE SOCIETY KNOWN AS 'A - 1 CO - OPERATIVE HOUSING SOCIETY LIMITED', CONSTRUCTED UPON C. S. NO. 3 & 7 F, MALABAR AND CUMBALLA HILL DIVISION, SITUATED AT 270, WALKESHWAR ROAD, MALABAR HILL, NEAR RAJ BHAVAN, TEEN BATTI, BANGANGA CROSS LANE, MUMBAI - 400006, MAHARASHTRA.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e., www.acreindia.in; Contact No : 0124 - 6910910, +91 7065451024; **E - mail id :** auctionhelpline@sammaancapital.com, For bidding, log on to www.auctionfocus.in.

SD/-
AUTHORIZED OFFICER
Date : 01.10.2026 **ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.**
Place : MUMBAI **TRUSTEE OF ACRE - 180 - TRUST**

"For any grievance you may contact Mr. Mohd Shariq Malik, Grievance Redressal Officer, Phone No. : 1800-209-2989, E - mail : complaint@acreindia.in, The detailed policy on Grievance Redressal Mechanism within the organisation can be accessed at https://www.acreindia.in/compliance".

NASHIK MUNICIPAL CORPORATION, NASHIK
ELECTRICAL MECHANICAL DEPARTMENT
E-Tender Notice No.- 1 (Year 2026-27)

Nashik Municipal Corporation, Nashik Electrical Department vide E- Tender No. 1 (Year 2026-27) invites bids for 19 number of work which will be The displayed on the website www.mahatenders.gov.in from **dt. 07/10/2026 to 14/10/2026.** up to 3:00 pm last date for acceptance of tender will be dt. **14/10/2026.**

Note: All further necessary notices/clarifications will be published on the online website.

जनसंपर्क/जा.क्र./१९३/२०२६
दि.०६/१०/२०२६

-Sd-
Superintending Engineer
(Mech/Ele.)
Nashik Municipal Corporation.

झाडे लावा, झाडे जगवा

कार्यपालक अभियन्ता का कार्यालय
जलपथ प्रमण्डल, चाईबासा

शुद्धि-पत्र

ई० निविदा आमंत्रण सूचना संख्या– 01EE/WRD/WWD/CBSA/F2-01/26-27 पी.आर.संख्या– 390606 (West Singhbhum) 26–27.D है, के माध्यम से प्रकाशित की गई को निम्न प्रकार संशोधीत किया जाता है–

विवरणी	पूर्व की तिथि	संशोधित तिथि
बेवसाईट पर निविदा प्रकाशन की तिथि एवं समय	08.10.2026 के 03:00 बजे पूर्वाह्न।	28.10.2026 के 11:00 बजे पूर्वाह्न।
निविदा में भाग लेने की अंतिम तिथि एवं समय	21.10.2026 अपराह्न 03:00 बजे तक।	03.11.2026 अपराह्न 03:00 बजे तक
निविदा खोलने की तिथि एवं समय	22.10.2026 को 05:00 बजे अपराह्न।	05.11.2026 को 11:00 बजे पूर्वाह्न।

अन्य सभी शर्तें पूर्ववतः रहेगी।

कार्यपालक अभियन्ता
PR 391176 West Singhbhum (26-27)_D **जलपथ प्रमण्डल, चाईबासा**

BRIHANMUMBAI MUNICIPAL CORPORATION

Office of Asst. Commissioner, K/North Ward,
5th Floor, Poonam Nagar, Opp. to J. V. Link Rd.,
Jogeshwari (E), Mumbai-93
Tel. No. (Office) : 02265270100
No. : PCO/ 176 /KN date : 06.10.2026

NOTICE

Applications are invited from registered Sahakari/ Berojgar Seva Sahakari Sansthas, for providing Volunteers to various activities such as antilarval treatment, fogging, fly control and rodent control etc. in KN ward for 05 months i.e. for 119 days.

Interested Sansthas should download applications on B.M.C. portal **http://portal.mcgm.gov.in** or contact at the office of the Pest Control Office KN Ward, 4th Floor, Poonam Nagar, opp. to J. V. Link Rd., Jogeshwari (E), Mumbai-93. Tel No. (Office) - 02265270100.

The last date for submission of applications at the office of Pest Control Office K/N is 14.10.2026 before 4.00 p.m. on working days.

Sd/-
Assistant Commissioner KN Ward

PRO/1621/ADV/2026-27

Avoid Self Medication

PUBLIC NOTICE

Notice is hereby given to the public at large, that under the instructions of our Client, we are investigating the ownership right, title and interest of Mr Kenneth Eugene Aguiar (PAN: AMYPA8669H), having his address at Flat No 8, Third Floor in the building known as "FANTASIA" situated at 39-A Plot No 263 H-2, Sherly Rajan Road, Bandra (West), Mumbai – 400 050 (the **"Owner"**) in relation to the Shares and premises (more particularly described in the Schedule hereunder written) (collectively the **"Property"**), as our client is negotiating to purchase the Property from the Owner with a clear and marketable title, free from any and all encumbrances and claims.

All person(s) / entity / lenders having any claim and / or demand and / or objection and / or share and/or benefit against / upon / in respect of the right, title, interest of the Owner to the Property or any part / portion thereof, including by way of sale, share, memorandum of understanding, allotment, agreement, term sheet, conveyance, acquisition, succession, right of way, occupation, family arrangement/ settlement, attachment, reservation,outstanding dues, development agreement, development management agreement, barter agreement, right to utilize development potential, consumption of floor space index, transferable development rights, partition, transfer, exchange, assignment, mortgage, hypothecation of receivables, pledge, lien, guarantee, charge, gift, trust, wakf, HUF, maintenance, minor interest, inheritance, claim,possession, let, lease, sub-lease, tenancy, sub tenancy, lis pendens, license, easement, caretaker rights, devise, bequest, encumbrance, covenant or beneficial right / interest under any trust, right of prescription or pre-emption or under any agreement / writing / document or other disposition or under any decree, order or award passed by any court or authority or otherwise claiming howsoever including by operation of law (collectively, **"Claims"**), are hereby requested to make the same known in writing along with certified copy of supporting documents to the undersigned Khaitan & Co., Advocates, at One World Center, 13th Floor, Tower 1C, 841 Senapati Bapat Marg, Mumbai – 400 013, and also by email at mumbai@khaitanco.com, marked to the attention of Amit H Wadhwani, within a period of **14 (fourteen) days** from the date of publication hereof, failing which, it shall be presumed that no such Claims exist in respect of the Property and the same shall be deemed to have been waived off or abandoned or not binding upon the Owner or our Client, in its entirety and our Client will be free to transact with the Owner to purchase the Property.

SCHEDULE HEREINABOVE REFERRED TO:
(Description of the Shares and Premises)

Residential premises being Flat No 8 admeasuring 540 square feet carpet area on the Third floor of the building known as "FANTASIA" situated at 39-A Plot No 263 H-2, Sherly Rajan Road, Bandra (West), Mumbai – 400 050 together with 5 (five) fully paid up shares of INR 50 (Indian Rupees Fifty) each bearing Distinctive Nos 36 to 40 (both inclusive) issued vide Share Certificate No 8 dated 28th March 1971, issued by The Sherly Poornata Co-operative Housing Society Limited bearing registration no BOM/ HSG. 1877 of 1968.

Dated this 7th day of October 2026

For Khaitan & Co
Sd/-
Amit H Wadhwani
Partner

FORM NO. 14
[See Regulation 33(2)]
Through Regd. AD/Speed Post, Affixation, Dasti

DEBTS RECOVERY TRIBUNAL - II, MUMBAI
Ministry of Finance, Government of India
3rd Floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba Mumbai- 400005

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

Exh. No: 9
R.P. No. 20 OF 2026 **Next Date: 29.10.2026**

CENTRAL BANK OF INDIA
VERSUS
SHRI. ASHOK VINAYAK KAMAT & ANR.

To,
1. Shri. Ashok Vinayak Kamat
18/10, Mamta Ashish Co-op. Hsg. Society, Naigaon, Dadar, Mumbai - 400 014.
also at Flat No.A-303, Third Floor, Shree Akkalkot Swami Co-op.Society (Proposed), Plot No. 98, Sector-4A, Koparkhairane, Navi Mumbai - 400 709.

2. M/s. Mahendra Engineering & Developers
Through its Proprietor Mr. Mahendra Sopanrao Mane
At 81A, Sector-18, Koparkhairane, Tal. & Dist : Thane Navi Mumbai - 400 709

This is to notify that a sum of For **Rs. 11,32,816/- (Rupees Eleven Lakhs Thirty Two Thousand Eight Hundred Sixteen Only)** has become due from you as per ibid Recovery Certificate drawn up in **OA. No 225 of 2010** by the Hon'ble Presiding Officer, Debts Recovery Tribunal - II, Mumbai. The Applicant is entitled to recover the sum of **Rs. 11,32,816/- (Rupees Eleven Lakhs Thirty Two Thousand Eight Hundred Sixteen Only)** along with future interest @ 9% per annum rest w.e.f. 6th **October, 2010** till payment/ realization from the CD No.1 and 2 Jointly and Severally.

You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993 and rules there under.

In additions to the aforesaid sum, you shall be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this Notice and other process that may be taken for recovering the amount due.

You are hereby ordered to appear before the undersigned on **29/10/2026 at 02.30 pm** for further proceedings.

Given under my hand and seal of the Tribunal, this **28th day of September, 2026**

SEAL

Sd/-
(CHETAN J. BHIMGADE)
RECOVERY OFFICER,
DRT-II, MUMBAI

डोंबिवली नागरी सहकारी बँक लि.
DNS BANK (मल्टी-स्टेट शेड्यूल्ड बँक)
अर्जदार मेसर्स. विजय ट्रेडर्स आणि दि.कल्याण

CORRIGENDUM

In the **"E-AUCTION SALE NOTICE OF IMMOVABLE PROPERTIES"** of the properties of the Bank published in Free Press Journal on Page No.**14, dated 19.06.2026,** the following may be noted.

Text printed due to oversight	Text to be read in correction
Details of Immovable Property: (A) 4. Survey No. 534	**Details of Immovable Property: (A)** 4. Survey No. **543**

All Other Contents Of The Remain Unchanged

PUBLIC NOTICE

NOTICE is hereby given that my client is intending to purchase **Flat No. 9 admeasuring 457.65 sq. ft. carpet area plus considered terrace area of 100.77 sq. ft. carpet area, aggregating to 558.72 sq. ft. carpet area in the building known as Shankar Jyot of The Shankar Jyot Co-operative Housing Society Ltd., situate at Plot No. 256, R.N. Narkar Marg, Ghatkopar (East), Mumbai – 400 077, together with 5 (five) fully paid-up shares of Rs. 50/- each of the said Society, bearing Share Certificate No. 9 and distinctive nos. 41 to 45 (both inclusive), constructed upon all that piece and parcel of land bearing C.T.S. No. 256 of Village Ghatkopar Kiroi, Taluka Kurla, in the Registration District and Sub-District of Mumbai Suburban District from (1) SMT. HEENA JAYESH MEHTA and (2) SHRI SOMIL JAYESH MEHTA, the heirs of the late Shri Jayesh Nanalal Mehta.**

It is further notified that the originals of (i) Agreement dated 02.02.1970 between M/s. Chunilal Vidji Patel & Co. and Shri Mahashankar Mohanlal Bhatt, and (ii) Agreement dated 01.02.1976 between Shri Mahashankar Mohanlal Bhatt and Mrs. Bharati H. Mehta, are not in the possession of the said owners. The said owners are entitled to the said flat as heirs of the late Shri Jayesh Nanalal Mehta. Ms. Krutika Jayesh Mehta having released her share in their favour by Release Deed dated 16.05.2026.

Any person having custody of the said original document(s) is hereby called upon to produce the same, and any bank, financial institution or person claiming any mortgage, charge or lien by deposit of the said original document(s), or any right, title or interest in the said flat through or under the same or through any of the aforesaid persons or their heirs or any person having any claim, right, title or interest in respect of the said flat by way of sale, mortgage, charge, lien, gift, inheritance, lease, tenancy, license, possession, attachment or otherwise howsoever, shall intimate the same in writing with documentary proof to the undersigned at the address below within 15 days from publication hereof, failing which the transaction shall be completed without reference to such claim and the same shall be deemed waived and abandoned.

Sd/-
Place: Mumbai **JINITA SHAH**
Date: 7.10.2026 **Advocate and Solicitor**
Office no. 602,
Sai Fortune Business Centre, Tilak Road,
Ghatkopar East, Mumbai: 400077.

RAIL WHEEL FACTORY
Yelahanka, Bangalore - 560 064
Website: www.rwf.indianrailways.gov.in

TENDER NOTICE No.
RWF/M/OT/SMS/2026-27/62 dtd. 06/10/2026

On behalf of the President of India, Principal Chief Mechanical Engineer invites E- Tender through the IREPS E-Portal http://www.ireps.gov.in(Works) for the work of **"Segregation of Metallic Fraction from the legacy dump waste at low-lying area."** **Tender No:** RWF/M/OT/SMS/2026-27/62; **Estimated value:** ₹ 2,02,47,400/- ; **EMD :** ₹4,04,900/-; **Tender Closing Date & Time:** 28.10.26 @ 10:30 Hrs; **Completion Period:** 06 Months.
Detailed Scope & eligibility criteria will be available in E-Portal/RWF website.

Dy.CME/Melting

S. E. RAILWAY – TENDER

For and on behalf of the President of India, Senior Divisional Signal & Telecom Engineer, S. E. Railway, Adra, Pin-723121, West Bengal invites e-tender for the following work : **Tender Notice No. : SnT_e_Tender_ ADA_26_27_35; Name of the work :** S&T work in connection with the replacement and implementation of overaged 25watt Very High Frequency (VHF) sets, with a centralised audio recording facility in Adra division; **Tender Value :** ₹ 1,62,81,306.63. **Closing date & time of tender :** 23/10/2026 at 11:00 hrs. Details are available at website **www.ireps.gov.in.** **(PR-857)**

EAST CENTRAL RAILWAY

E-TENDER NOTICE
NO. SG-664-06-Tele-2026-27

E-TENDER IS INVITED ON BEHALF OF THE PRESIDENT OF INDIA FOR THE UNDER MENTIONED WORK. **(1) Name of the work:** Provision of CIB, TIB and Auto Announcement with IPIS system at MESR and HQ CBN also. **(2)Approx. Cost of the work:** Rs. 2,24,85,664.58 **(3)Earnest Money:** Rs. 4,49,700.00 **(4)Date & time for closing of tender:** 23.10.2026 (12:00 Hrs) **(5)Any E-Tenders which is sent by Post/Courier / FAX or self, Manual proposals although the letter is on firms letter pad or received in time will not be accepted.** The above E-Tenders, E-Tendering document alongwith full information is available on website i.e. **http//www.ireps.gov.in Note:** Tenderers are requested to visit the website **http//www.ireps.gov.in** atleast 10 days before last date of closing for latest corrigendum/corrections etc. in response to this E-tender. **Sr. D.S.T.E**
East Central Railway, Dhanbad
PR/1060/DHN/S&T/T/26-27/32

DEBT RECOVERY TRIBUNAL-II, AT MUMBAI
Ministry Of Finance, Government Of India
3rd Floor, MTNL Bhavan, Strand Road, Colaba Market,
Mumbai-400005

DEMAND NOTICE

NOTICE UNDER SECTION 25 TO 28 OF THE RECOVERY OF DEBTS &BANKRUPTCY ACT 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961

Exh. 3
R. P. NO. 15/2026 Next Date 07.09.26
INDIAN OVERSEAS BANK .....Certificate Holder
V/s
M/s. Volcano Engineering Works ....Certificate Debtor

To,
Mr. M/s. Volcano Engineering Works
Prop. Vivek S. Sanap
Sector D, Gala No. 2,
Santosh Nagar, Goregaon (East),
Mumbai-400065

This is to certify that a sum of Rs. 23,86,928/- (Rupees Twenty Three Lakhs Eighty Six Thousand Nine Hundred and Twenty Eight Only) has become due from you as per Recovery Certificate drawn up in O.A. 365/2021 by the Hon'ble Presiding Officer, Debt Recovery Tribunal –II, Mumbai the Applicant entitled to recover the Sum of Rs. 23,86,928 (Rupees Twenty Three Lakhs Eighty Six Thousand Nine Hundred and Twenty Eight Only) together with the Pendent Lite and the future simple interest @ 10.25% per annum from 23.04.2021 till recovery from the C.D.

You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery Shall be Made in accordance with the Recovery of Debts and Bankruptcy Act 1993 and Rules there under.

In addition to the sum aforesaid you will also be liable to pay

a) Such interests as is payable for the period commencing immediately after this notice of the certificate/Execution Proceedings.

b) All the costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering amount due.

You are hereby ordered to appear before the undersigned on 07.09.2026 at 12.05 p.m. for further Proceedings.

Given Under my Hand and Seal of the Tribunal on this 18.08.26.

SEAL

Sd/-
(Bhavishya Kumar Azad)
Recovery Officer
DRT II, Mumbai.

भूमि अभिलेख
महाराष्ट्र शासन
महसूल व वन विभाग

उपसंचालक भूमि अभिलेख, कोंकण प्रदेश, मुंबई यांचे कार्यालय

डी.डी. बिल्डींग, १ ला मजला जुने जकात घर, शहीद भगतसिंह मार्ग फोर्ट मुंबई-४०००१
☎ ०२२ २२७०१९३८ ✉ ddlrmumbai@gmail.com

पेपर नोटीस क्र. अभीप एस. आर. १७६/२०२६/ २२१४
मुंबई, दिनांक:-३०/१०/२०२६

मेसर्स रेहाबोट्स व्हिला एल एल पी मर्यादित
प्लॉ-६०७-६०८, मोतारोस बन, एल फाऊले मार्ग, तेली गल्ली, अंधेरी (पूर्व), मुंबई-४०००६९ **अभिलदार**

विरुध्द जाबदार

१. नगर भूमापन अधिकारी अंधेरी
पत्ता-अ कचारा, वॉ. एन आर मेघे मार्ग, नाटकवाला लेन, एस. व्ही. रोड. सिग्नेली जंक्शन, बोरीवली (पू), मुंबई-

कब्जा सूचना

एडलवैस ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड

सीआयएन : यू६७१००एमएच२०००पीएलसी१२९७४९

नोंद. कार्यालय : एडलवैस हाऊस, सीएसटी रोड लगत, कलिना, मुंबई ४०००९८

जोडपत्र IV (नियम–८(१)) कब्जा सूचना (स्थावर मिळकतीकरिता)

ज्याअर्थी, खालील नमूद तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी सिक्युरिटायझेशन अंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अंड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट (ॲक्ट), २००२ अन्वये आणि कलम १३(१२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट), रूल्स २००२ चा नियम ३) अन्वये प्रदान केलेल्या अधिकारांचा वापर करून खालील नमूद मागणी सूचना जारी करून कर्जदार आणि सूचनेत नमूद जामीनदार यांना सदर सूचनेच्या तारखेपासून ६० दिवसांच्या आत सूचनेमध्ये नमूद केलेली रक्कम परतफेड करण्यासाठी बोलाविण्यात आलेले.

त्यानंतर, खालील नमूद ॲफेक्टेड कर्जदारांनी व्यक्तशीलतः नमूद दिवाणी न्यायालय, मुंबई यांच्यासमोर दाखल केलेल्या ॲप्लिकेशन क्रमांक **"इएआरसी"** असा उद्धेख) व्हे खालील नमूद विविध मत्ता ॲफेक्टसहित केली आहे. सारेकी ॲक्ट, २००२ चे कलम ५ अन्वये निगदित केलेल्या ॲफेक्टसहित करारानुसार **इएआरसी**, ॲफेक्टसहकलकर्ता म्हणून पदभार स्वीकारला आहे. आणि वित्तीय मत्तांसंबंधीचे ॲफेक्टसहकलकर्ता सर्व ॲफेक्टस, हक्क आणि हितसंबंध यासह कर्जदारांद्वारे पोहलेल्या वित्तीय सहाय्याचे संबंधी तारण हितसंबंध, सर्व, तसे गहाण **इएआरसीकडे** निहित झाले आहेत आणि **इएआरसी**, तारण धनको म्हणून त्यांच्या सर्व अधिकारांचा वापर करीत आहेत. कर्जदारांनी एकत्रीची एकत्रीचे करारात केली आहे, कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, निम्नस्वाक्षरीकारी **एडलवैस ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेडचे** प्राधिकृत अधिकारी या नात्याने ॲक्टचे कलम १३ चे पोट–कलम (४) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ चा रूल ८ अन्वये त्यांना प्रदान केलेल्या अधिकाराचा वापर करून प्रत्येक मिळकतीसमोर नमूद केलेल्या तारखे रोजीस खालील नमूद मिळकतीचा कब्जा घेतला आहे.

अ. क्र.	अभिहस्तांकनकर्त्याचे नाव	ट्रस्टचे नाव	कर्ज खाते क्रमांक	कर्जदाराचे नाव आणि सह – कर्जदारांचे नाव	मागणी सूचनेची रक्कम आणि तारीख	कब्जाची तारीख	कब्जाची स्थिती
१	मॅग्मा हरितकरण फायनान्स लिमिटेड	इएआरसी ट्रस्ट एसबी– ३७०	एचएल/००७७/ एच/१५/ ६०००४७	१) मरेश सुधाकर खांडेकर (कर्जदार) २) उमाताई एम खांडेकर (सह–कर्जदार)	०९.०२.२०२० आणि रु. २८,५०,५४७/–	०५–१०–२०२६	प्रत्यक्ष कब्जा

मिळकतीचे वर्णन: ते शाळा क्र. ३५ यांत निवास, रूम क्र. १ आणि २, भोजमापित ७४.३२ चौ. मीटर, गणेशवाडी, कोळसेवाडी रोड, गाव कांदीवलिकर्ती, कल्याण पूर्व, सर्वहद्द क्र. १२८, बीड–ही, जि. ठाणे, प्रहर: ठाणे, महाराष्ट्र, पिनकोड : ४२१३०६.

तारणधनको यांचीधनकारीला उपलब्ध असलेल्या वेळेसंबंधी ॲक्टचे कलम १३ चे पोट–कलम (८) चा तरतुदीकडे कर्जदारांचे लक्ष वेधण्यात येत आहे. विशेषत: कर्जदार आणि सर्वसामान्यांना जरुरी यात मिळकतीची रुपरक्षण व व्यवहाराबत सावधान करण्यात येत आहे आणि मिळकतीशी केलेला कोणताही व्यवहार खालील नमूद रकमेच आणि त्यावरील व्याजाकरिता **एडलवैस ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेडच्या** भारताधीन राहील.

ठिकाण : मुंबई — **सही/– प्राधिकृत अधिकारी**
दिनांक : ०७.१०.२०२६ — **एडलवैस ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड**

Edelweiss Asset Reconstruction

---

punjab national bank Together for the better

ॲसेट रिकव्हरी मॅनेजमेंट शाखा (एआरएमबी), ठाणे
३रा मजला, पँगेथला प्रगती टॉवर, प्लॉट सी – ९, पाटे कुलर्न कॉम्प्लेक्स, पाटे (पूर्व) मुंबई – ४०००६१
ईमेल : cs8325@pnb.bank.in

बाधा येऊ न देता

जोडपत्र – ३२ची

(कर्जदार /हमीदार /गहाणदार यांच्या कायदेशीर वारसांना सूचना)

स्पीड पोस्ट

दिनांक: ०१.१०.२०२६

प्रति,

वासुमल किशनानी यांचे कायदेशीर वारस	वासुमल किशनानी यांचे कायदेशीर वारस
रमेश वासुमल किशनानी, राजकुमार किशनानी- शीला किशनानी यांचे कायदेशीर वारस, दिशा किशनानी रीतिक किशनानी प्रदीप वासुमल किशनानी पूजा गुरवानी, गीता हेमनानी, कविता सम्यानी, दुकान क्र. ९, राधा कॉम्प्लेक्स, उल्हासनगर - ४२१००३	रमेश वासुमल किशनानी, राजकुमार किशनानी- शीला किशनानी यांचे कायदेशीर वारस, दिशा किशनानी रीतिक किशनानी प्रदीप वासुमल किशनानी पूजा गुरवानी, गीता हेमनानी, कविता सम्यानी, राधा कॉर्नर, स्टा. ३ग, ३रा मजला, उल्हासनगर-४२१००३.
वासुमल किशनानी यांचे कायदेशीर वारस रमेश वासुमल किशनानी, राजकुमार किशनानी- शीला किशनानी यांचे कायदेशीर वारस, दिशा किशनानी रीतिक किशनानी प्रदीप वासुमल किशनानी पूजा गुरवानी, गीता हेमनानी, कविता सम्यानी, ७०२, प्रिन्सवूड सीएफएसएल, हिरानंदानी कॉम्प्लेक्स, ठाणे पश्चिम– ४०००७७	**वासुमल किशनानी यांचे कायदेशीर वारस** रमेश वासुमल किशनानी, राजकुमार किशनानी- शीला किशनानी यांचे कायदेशीर वारस, दिशा किशनानी रीतिक किशनानी प्रदीप वासुमल किशनानी पूजा गुरवानी, गीता हेमनानी, कविता सम्यानी, फ्लॅट क्र. १०५, राधा कॉम्प्लेक्स, महाराज हॉल आणि दशहरा मैदान जवळ, उल्हासनगर-४२१००३.
वासुमल किशनानी यांचे कायदेशीर वारस रमेश वासुमल किशनानी, राजकुमार किशनानी- शीला किशनानी यांचे कायदेशीर वारस, दिशा किशनानी रीतिक किशनानी प्रदीप वासुमल किशनानी पूजा गुरवानी, गीता हेमनानी, कविता सम्यानी, दुकान क्र. ६ तळ मजला, निकू प्लाझा, उल्हासनगर-४२१००३.	**वासुमल किशनानी यांचे कायदेशीर वारस** रमेश वासुमल किशनानी, राजकुमार किशनानी- शीला किशनानी यांचे कायदेशीर वारस, दिशा किशनानी रीतिक किशनानी प्रदीप वासुमल किशनानी पूजा गुरवानी, गीता हेमनानी, कविता सम्यानी, दुकान क्र. ६ तळ मजला, निकू प्लाझा, उल्हासनगर-४२१००३.
वासुमल किशनानी यांचे कायदेशीर वारस रमेश वासुमल किशनानी, राजकुमार किशनानी- शीला किशनानी यांचे कायदेशीर वारस, दिशा किशनानी रीतिक किशनानी प्रदीप वासुमल किशनानी पूजा गुरवानी, गीता हेमनानी, कविता सम्यानी, दुकान क्र. ६, यु. क्र. २०६, शॉट क्र. ६३, जपानी बाजार, उल्हासनगर ४२१००२ चा संपूर्ण एरिया, रस्ता, ३रा मजला समाविष्ट वाणिज्यिक परिसर	**मे. महारजा एंटरप्राइझेस (वासुमल किशनानी यांचे कायदेशीर वारस)** महाराजा हॉल आणि दसेरा मैदान जवळ, उल्हासनगर-४२१००३.

सिक्युरिटायझेशन अँड फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (यानंतर "ॲक्ट" असा उद्धेख) च्या कलम १३(२) अंतर्गत सूचना.

महोदय/महोदया

१. तुमच्या निदर्शनास आणून देण्यात येते की, बँकेने श्री./श्रीम./मे. सिंधू ट्रेडर्स (यापुढे कर्जदार असा उद्धेख) यांना आर्थिक सहाय्याच्या स्वरूपात कर्ज सुविधा याद्वारा दिल्या आणि सदर आर्थिक सहाय्यासाठी श्री. **रमेश वासुमल किशनानी, श्री. प्रदीप वासुमल किशनानी आणि श्रीम. नेहा प्रदीप किशनानी** (यापुढे हमीदार असा उद्धेख) यांनी चिथिलत हमी दिली आहे आणि सदर कर्जदार/हमीदार बँकेला बँकेच्या मंजूर कर्ज/हमीपत्राचे नियमित कर्ज करारानुसार सविस्तरपत्र दाखले पुढील स्थावर मालमत्ता आणि इतर सदर आर्थिक इतर सदरील स्थावरमालमत्ता **रु. १६,१२,९७,२४४.१८ (रुपये सोळा कोटी एक्याण्णव लाख सत्त्याण्णव हजार तेरासे चौतीस आणि पैसे अठरा फक्त)** इतकी रक्कम देणे आहेत.

२. श्री./श्रीम./कु. वासुमल किशनानी यांचे **१७.०१.२०१९** रोजी आणि श्री./श्रीमती/कु. मीना किशनानी यांचे २१.०१.२०२१ रोजी निधन झाले (यानंतर मयत असा उद्धेख). कर्जदार / हमीदार / गहाणदार म्हणून मयत व्यक्तींचे वैधीत खातीदार पतिहित 'वी' मध्ये अधिक विशेषत: वर्णिलेला दस्तावेजाच्या अंतर्गत वेधीत खातील पतिहित 'ए' मध्ये अधिक विशेषत: वर्णिलेल्या मिळकतीस प्रभार / गहाण निर्माण केले होते.

३. वरील उद्धेखित तुमचे पतिहित किंवा हितसंबंधांची हकदार मयत व्यक्तींची वैधीत खातीदार पतिहित 'वी' मध्ये अधिक विशेषत: वर्णिलेल्या दस्तावेजाच्या अंतर्गत वेधीत खातील पतिहित 'ए' मध्ये अधिक विशेषत: वर्णिलेल्या मिळकतीस प्रभार / गहाण निर्माण केले होते.

४. सदर उद्धेखित कर्जदार/हमीदार/गहाणदार यांनी कर्जाच्या सुविधेच्या अटी व शर्तींचे पालन करण्यात कसूर केली आहे. त्यामुळे कर्ज खाते **दि. ३१.०८.२०२५** रोजी नॉन–परफॉर्मिंग ॲसेट्स म्हणून वर्गीकरण करण्यात आले आहे.

५. म्हणून, तुम्हाला याद्वारे सदर सूचनेच्या तारखेपासून ६० दिवसात बँकेला पतिचंद्रे १ मध्ये वर्णित मयत व्यक्तींची वैधीत खातीदार पतिहित 'वी' मध्ये अधिक विशेषत: वर्णिलेल्या दस्तावेजाच्या अंतर्गत वेधीत खातील पतिहित 'ए' मध्ये अधिक विशेषत: वर्णिलेल्या स्थावर मालमत्तेवर बँकेचा प्रभार / गहाण निर्माण केले होते.

६. सदर सूचनेस तुमची पतिहित किंवा हितसंबंधांची हकदार मयत व्यक्तींची वैधीत खातीदार पतिहित 'वी' मध्ये अधिक विशेषत: वर्णिलेल्या दस्तावेजाच्या अंतर्गत वेधीत खातील पतिहित 'ए' मध्ये अधिक विशेषत: वर्णिलेल्या मिळकतीस प्रभार / गहाण निर्माण केले होते.

७. सदर सूचनेस तुमची पतिहित किंवा हितसंबंधांची हकदार मयत व्यक्तींची वैधीत खातीदार पतिहित 'वी' मध्ये अधिक विशेषत: वर्णिलेल्या मिळकतीस प्रभार / गहाण निर्माण केले होते.

८. तुम्ही तुमचे लक्ष तारण मालमत्ता विमोचित करण्यासाठी कर्जदार/हमीदारांना येळेवधान नमूद करणाऱ्या सरफेसी ॲक्टच्या कलम १३ च्या उप–कलम (८) मधील तरतुदींकडे लक्ष वेधत आहोत.

९. ही सूचना बँकेला कायद्याच्या इतर कोणत्याही लागू तरतुदींसह आवश्यक वाटतील असा अन्य करवावा किंवा कार्यवाही कार्यवाही सुरू करण्याच्या बँकेच्या अधिकारांना कोणताही बाधा न आणता देण्यात येते आहे.

आपला विश्वासू,
पंजाब नॅशनल बँकेसाठी
सही/–
देवकुमार बाय. एन.,
मुख्य व्यवस्थापक,
प्राधिकृत अधिकारी

परिशिष्ट 'ए'

दस्तऐवज क्र. सूरतएप-१-१५६२-२०१६ दिनांक २२.७.२०१६ आणि तीनएप-५-८६७-२०१६ दिनांक २७.७.२०१६ अंतर्गत समाविष्ट गहाण दस्तऐवज/विलेख यांच्या संदर्भातील दस्तऐवजामध्ये नमूद केलयाप्रमाणे वेंकेकडे गहाण देवलेल्या स्थावर मालमत्तांचा तपशील (परिशिष्ट 'बी').

१.	श्रीम. मीना किशनानी यांच्या नावे असलेली दुकान क्र. ४६, चू. क्र. २०६, शॉट क्र. ६३, जपानी बाजार, उल्हासनगर ४२१००२ चा संपूर्ण एरिया, रस्ता, ३रा मजला समाविष्ट वाणिज्यिक परिसर
२.	श्रीम. वासुमल किशनानी यांच्या नावे असलेले जय साई बाबा ज्वेलरी स्टोर , दुकान क्र. ४७, प्लॉट क्र. ३७३ चा भाग, सेक्शन ७ए, शॉट क्र. ६३, युनिट क्र. २६६ आणि २६७ आणि प्लॉट क्र. ३७३ चा भाग, सेक्शन ६ए आणि ७ए, शॉट क्र. ६३, युनिट क्र. २६४ आणि सेक्शन २, जि. ठाणे – ४२१००२ असा ज्ञात इमारतीमधील संपूर्ण ३रा आणि ४था मजला आणि रॉसेस.
३.	श्री. वासुमल किशनानी यांच्या नावे असलेला प्लॉट क्र. १०५, राधा कॉम्प्लेक्स, महाराजा हॉल आणि दशहरा मैदानाजवळ, उल्हासनगर – ४२१००३.
४.	श्री. वासुमल किशनानी यांच्या नावे असलेला फ्लॅट क्र. ७०२, ग्रीन वुड सीएफएस लि., हिरानंदानी कॉम्प्लेक्स, ठाणे पश्चिम – ४०००७७.
५.	मे. महाराजा एंटरप्राइझेस (भागीदार: श्री. वासुमल किशनानी, श्री. विनोद किशनानी आणि श्री. गोपुमल किशनानी) यांच्या मालकीचा सिंवाली चौक आणि इंडस्ट्रेड वेकिअळ, कल्याण अंबरनाथ रोड लगत, तालुका उल्हासनगर, ठाणे – ४२१००३ येथे स्थित शॉट क्र. २६, चू. क्र. ६७अ, ७५, ७६, ८०, ८१, ८२, ८३ आणि १०४ धारक प्लॉटवर बांधलेल्या महाराजा हॉल आणि ज्ञात झारतीमधील सेलमें मजला, तळ मजला आणि रॅरेस मजल्यावरील वाणिज्यिक परिसर
६.	मे. राधा कॉर्नर्स ट्रस्ट यांच्या नावे असलेला १ ला मजला, शॉप मार्केट, शॉट क्र. ६३, युनिट क्र. ३७२ ते ३७५, ९४ आणि ९५, जपानी बाजार, उल्हासनगर ४२१००२ वरील वाणिज्यिक परिसर
७.	श्री. वासुमल किशनानी यांच्या नावे असलेले युनिट क्र. २६१, शॉट क्र. २६ वॅरेक क्र. २००२ जवळ, उल्हासनगर - ४२१००३ वर बांधलेले रचा वॉरेस, २रा, ३रा आणि ४था मजला.
८.	श्री. वासुमल किशनानी यांच्या नावे असलेले चलता क्र. १–एक आणि ए–डी, सीटीएस क्र. १६६२७, उल्हासनगर ३ धारक प्लॉट क्र. ४४५, मागे, शॉट क्र. ४ आणि ५ वर बांधलेले दुकान क्र. ६, तळ मजला, निकू प्लाझा,
९.	श्री. वासुमल किशनानी यांच्या नावे असलेले चलता क्र. १–एक आणि ए–डी, सीटीएस क्र. १६६२७, उल्हासनगर ३ धारक प्लॉट क्र. ४४५, मागे, शॉट क्र. ४ आणि ५ वर बांधलेले व्यावसायिक दुकान क्र. ७, तळ मजला, निकू प्लाझा,
१०.	श्री. वासुमल किशनानी यांच्या नावे असलेले दुकान क्र. ९, राधा कॉम्प्लेक्स, उल्हासनगर – ४२१००३.

परिशिष्ट 'बी'

दस्तऐवजांची सूची (सर्व सुरवती दस्तऐवज आणि गहाण निर्माण केल्याचे मुलाच्चये दस्तावेज समाविष्ट लगत दस्तऐवज तपशील)

अ. क्र.	दस्तऐवजाचे नाव	तारखाचे स्वरूप	निष्पादनाची तारीख	तारण रक्कम
१.	डिमांड प्रॉमिसरी नोट	रु. ४०,००,००,०००.०० सही निष्पादित डिमांड प्रॉमिसरी नोट	१४.०१.२०२१	रु. ४०,००,००,०००.००
२.	पीएमवी २०५७ – मास्टर ॲग्रीमेंट	मास्टर ॲग्रीमेंट	१४.०१.२०२१	रु. ४०,००,००,०००.००
३.	पीएमवी १०३१ – कॅश क्रेडिट सुविधा सुस्थित करण्यासाठी गृहस्थ आणि पुरक डेड्समहत्त्व	रु. ४०,००,००,०००.०० च्या सीमी कर्ज रकमेसाठी स्टॉम्प आणि पुरक डेड्समहत्त्व चालू मत्ता तारण करण्यासाठी पीएमवी १०३१	१४.०१.२०२१	रु. ४०,००,००,०००.००
४.	पीएमवी – ५८	श्री. प्रदीप व्ही. किशनानी, श्री. व्हेरा व्ही. किशनानी आणि श्रीम. नेहा श्री किशनानी द्वारे रु. ४०,००,००,०००.०० सही निष्पादित हमी करार	१४.०१.२०२१	रु. ४०,००,००,०००.००
५.	शिडूक निश्चितीचे पत्र	कर्जदाराने रु.७३.२०२५ रोजी सही केलेले शिडूक निश्चितीचे पत्र	१५.०३.२०२५	रु. २०,१७५/–,०५६.८८
६.	नोंदणीकृत गहाण विलेख	नोंदणी क्र. सूरतएप–१–१५६३–२०१६ सह २२.०७.२०१६ रोजी नोंदणीकृत गहाण विलेख	२२.०७.२०१६	रु. ५,००,००,०००.००
७.	नोंदणीकृत गहाण विलेख	नोंदणी क्र. तीनएप–५–८९०–२०१६ सह नोंदणीकृत गहाण विलेख	२७.०७.२०१६	रु. ५,००,००,०००.००

दिनांक : ०१.१०.२०२६
ठिकाण : मुंबई

पंजाब नॅशनल बँकेसाठी
सही/–
देवकुमार बाय. एन.,
मुख्य व्यवस्थापक,
प्राधिकृत अधिकारी

जाहीर सूचना

शाखा कार्यालय बंद करण्याबाबत

बजाज फायनान्स लिमिटेड, त्यांचे नोंदणीकृत कार्यालय ४ था मजला, बजाज फिनसर्व्ह हाऊस, ऑफ पुणे – अहमदनगर रोड, विमान नगर, पुणे – ४११०१४ येथे आहे, याद्वारे सर्व ग्राहकांना आणि सर्वसामान्य जनतेस सूचित करण्यात येते की, **बजाज फायनान्स लि., शॉप क्र. १५७, तळमजला, कैलास प्लाझा, सी.टी.एस. क्र. ५२८६अ, व्हीजी लेन, आयसीआयसीआय बँकेजवळ, पाटकोपर (पूर्व), मुंबई ४०००७७** येथे स्थित त्यांची शाखा दिनांक **१५–०१–२०२७** पासून बंद करण्यात येणार आहे.

पुढील कोणत्याही सहाय्यासाठी किंवा मदतीसाठी, ग्राहकांना कंपनीच्या **बजाज फायनान्स लिमिटेड, अगर आपटी पार्क, १२वा मजला ए–३, रोड क्र. १६–होंड, लागळे इस्टेट, ठाणे पश्चिम – ४००६०४** येथे स्थित नजीकच्या शाखेशी संपर्क साधण्याची विनंती करण्यात येते. कोणत्याही सहाय्यासाठी, शंकांसाठी किंवा सेवांसाठी प्राधान्य ०२०–७१२०५०५० या क्रमांकावर संपर्क साधू शकतात.

बजाज फायनान्स लिमिटेड
४था मजला, बजाज फिनसर्व्ह हाऊस,
ऑफ पुणे – अहमदनगर रोड,
विमान नगर, पुणे – ४११०१४–
महाराष्ट्र

दिनांक : ०७–१०–२०२६ — दूरध्वनी– ०२० ७१२५०५०

डोंबिवली नागरी सहकारी बँक लि.
DNS BANK (स्पर्धा-स्पर्धेत सोबतच बँक)
अर्थातच विश्वास जिथे आणि जिथे आपलेपणा अजून शिल्लक!

शुद्धीपत्रक

दै. नवशक्ती या वर्तमानपत्रामध्ये शुक्रवार, दि.१९.०६.२०२६ रोजी मध्ये पृष्ठ क्र.१४ वर "स्थावर मालमत्तेच्या ई–लिलाव विक्रीची सूचना" या मथळ्याखाली प्रसिध्द झालेल्या जाहिरातीचा संदर्भ घ्यावा.

नजरचुकीमुळे छापून आलेला मजकूर	सुधारित वाचावयाचा मजकूर
मिळकतीचे तपशील: (ए) ४. सर्व्हे क्र. ५३४	मिळकतीचे तपशील: (ए) **४. सर्व्हे क्र. ५४३**

जाहिरातीमध्ये इतर मजकूर अपरिवर्तनीय राहिल.

कर्ज वसुली न्यायाधिकरण क्र. – II, मुंबई येथे

वित्त मंत्रालय, भारत सरकार
३रा मजला, एमटीएनएल भवन, स्ट्रँड रोड, कुलाबा मार्केट,
मुंबई–४०००५

मागणी सूचना

रिकव्हरी ऑफ डेब्टस्ड ड्यू टू बँक्स अँड फायनान्शिअल इन्स्टिट्युशन्स ॲक्ट, १९९३ ची कलम २५ ते २८ आणि आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या नियम २ अन्वये सूचना

नि. ३
आर.पी. क्र. १५/२०२६ — **पुढील तारीख : ०७.०९.२६**

इंडियन ओव्हरसीज बँक ...प्रमाणपत्र धारक

विरुद्ध

मे. व्हील्केनो इंजिनिअरिंग वर्क्स ...प्रमाणपत्र कर्जदार

प्रति,
मे. व्हील्केनो इंजिनिअरिंग वर्क्स
मालक विवेक एस. सानप
सेक्टर डी, गाळा क्र. २,
संतोष नगर, गोरेगाव (पूर्व),
मुंबई–४०००६५.

याद्वारे सूचित करण्यात येते की, सन्माननीय पीठासिन अधिकारी **कर्ज वसुली न्यायाधिकरण–II**, मुंबई यांनी निर्गमित केलेल्या **ओ.ए. क्र. ३६५/२०२१** मधील वसुली प्रमाणपत्र क्रमाकांनुसार तुमच्याकडून रु. **२३,८६,९२८/– (रुपये तेवीस लाख शहाणेशी हजार नऊशे अठ्ठावीस मात्र)** रक्कम देय झाली आहे. प्रमाणपत्र कर्जदारास मूळ अर्ज सादर केल्याच्या दिनांकापासून म्हणजेच **२३.०४.२०२१** रोजी पासून **सीडी** कडून संपूर्ण्याने आणि स्वतंत्रपणे वसूल होईपर्यंत वार्षिक @ १०.२५% दराने पतिव्यतिरिक्त सदर व्याजासह रक्कम रु. **२३,८६,९२८/– (रुपये तेवीस लाख शहाणेशी हजार नऊशे अठ्ठावीस मात्र)** वसूल करण्याचा हक्क आहे.

तुम्हाला याद्वारे ह्या सूचनेच्या प्राप्तीच्या **१५ दिवसांत** वरील रक्कम प्रदान करण्याचे निर्देश देण्यात येते आहेत, कसूर केल्यास, विकरणी ऑफ डेब्टस्ड ड्यू टू बँक्स अँड फायनान्शिअल इन्स्टिट्युशन्स ॲक्ट, १९९३ व त्या अंतर्गत बनवलेले नियम यांच्या अनुषंगाने वसुली केली जाईल.

वरील रक्कम व्यतिरिक्त तुम्हाला खालील रक्कम सुद्धा भरणा लागतील:

ए) प्रमाणपत्र/निष्पादन प्रक्रियेच्या हा सूचनेनंतर तात्काळ सुरू होणाऱ्या कालावधी साठी देय असे व्याज,

बी) ही सूचना आणि वॉरेंटस् च्या बजावणीच्या आणि पकवाकी रकमेच्या वसुलीकरिता केलेल्या अन्य सर्व उपाययोजनांच्या संबंधात आलेले सर्व खर्च, प्रभार आणि परिव्यय.

पुढील कार्यवाहीसाठी **७७.०९.२०२६ रोजी दु. १२:०५ वा.** निम्नस्वाक्षरीकारांसमोर हजर होण्याचे आदेश याद्वारे तुम्हाला देण्यात येतात.

माझ्या हस्ते आणि न्यायाधिकाऱ्याच्या शिक्क्याने दिनांक १८.०८.२६ रोजी दिले.

सही/–
(भविष्य कुमार आझाद)
वसुली अधिकारी,
डीआरटी II, मुंबई

YES BANK येस बँक लिमिटेड

नोंदणीकृत कार्यालय: येस बँक हाऊस, वेस्टर्न एक्सप्रेस हायवे, सांताक्रूझ (पू), मुंबई ४०००५५

शाखा कार्यालय : ११वा मजला, सी विंग, एमथ्रल टॉवर, रिलायबल टेक पार्क, क्लाउड सिटी कॅम्पस, प्लॉट क्र.३१, ज्ञानेश्वर हाऊस, ऐरोली, नवी मुंबई-४०७७०८.

सरफेसी ॲक्ट च्या कलम १३(२) अन्वये सूचनेची प्रकाशन

ज्या खाली नमूद कर्जदार/सह–कर्जदार/हमीदार/गाणगदार यांनी बँकेकडून घेतलेल्या कर्ज सुविधेची मूदल आणि त्यावरची पतरेकड करण्यात कसूर केली आणि त्यांची कर्ज खाती नॉन–परफॉर्मिंग ॲसेट्स (एनपीए) म्हणून वर्गीकृत करण्यात आली आहेत, त्यांना याद्वारे सूचना देण्यात येते. त्यांना सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (सरफेसी ॲक्ट) च्या कलम १३(२) अंतर्गत संबंधित मागणी सूचनेमध्ये नमूद केलेल्या रकमेची परतेकड करण्याचे आवाहन करण्यात आले होत्या. तरीही त्या बाबींच्या अनुषंगाने, खाली नमूद कर्जदारांना/सह–कर्जदारांना/हमीदारांना/गाहणदारांना या जाहीर सूचनेद्वारे पुना एकदा सूचना देण्यात येत असून, या सूचनेच्या प्रकाशानाच्या दिनांकापासून ६० दिवसांच्या आत खाली दर्शविलेली थकित रकम त्यावरील पुढील व्याजासह भरण्यासाठी याद्वारे आवाहान करण्यात येते, तसे करण्यात अवशस्वी झाल्यास सारकेसी ॲक्टच्या कलम १३ च्या उप–कलम (४) अंतर्गत सदर ६० दिवसांची मुदत संपल्यानंतर पुढील कार्यवाही करण्यात येईल.

मागणी सूचना/कर्जदार/गहाण देवलेल्या मालमत्तेचा तपशील

अ. क्र.	कर्ज खाते क्र.	कर्जदार, सह–कर्जदार, गहाणदार आणि हमीदारांचे नाव	गहाणखत मिळकतीचे तपशील (१३(२) सूचनेनुसार संपूर्ण पत्ता)	१३(२) सूचनेनुसार एकूण दावा केलेली रक्कम	१३(२) सूचनेची तारीख एनपीए तारीख
१.	**ग्राहक आयडी:– २३९१८३५८**	**श्री. डी जे इंटर्नॅशनल**, त्यांचे एकमेव मालक **श्री. दिनेश रामराय जैस्वाल** (कर्जदार आणि गहाणदार) **सौ. रूबी दिनेश जैस्वाल** (सह–कर्जदार ए आणि गहाणदार) **श्री. दिनेश रामराय जैस्वाल** (सह–कर्जदार ए आणि गहाणदार)	निवासी फ्लॅट क्र. ३०१, मोजमापित ५०६ चौ.फू. चटई क्षेत्र आणि १०२ चौ.फू. टेरेस क्षेत्र., सहावीं रहाय असत ज्ञात बिल्डिंग मध्ये ३रा मजला वर बांधकामित, प्लॉट क्र. १९७, सेक्टर क्र. २८, वाशी, नवी मुंबई., श्री. दिनेश रामराय जैस्वाल यांचाद्वारे मालकीचे.	रु. **१,४३,१४,११९.३१/–**	**२३.०९.२०२६** **०१.०९.२०२६**

पुढे तुमचे लक्ष वेधण्यात येते की, सरफेसी अधिनियमच्या कलम ३३(८) अंतर्गत विक्री किंवा हस्तांतर करिता जाहीर लिलाव/निविदा द्वारे/खाजगी करारामार्फत सूचनेच्या प्रसिध्दीच्या तारखेपूर्वी कोणत्याही वेळी आमच्या द्वारे जातलेले सर्व खर्च, प्रभार आणि परिव्यय प्रदान केल्यास सह आमचे बकीत प्रदान केल्यास तारण मता आमच्या द्वारे विक्री किंवा हस्तांतर केले जाणार नाही आणि तारण मनतेच्या हस्तांतर किंवा विक्री करिता आमच्या द्वारे पुढील पावले उचलणार नाही.

दिनांक : ०६.१०.२०२६ — **सही/– प्राधिकृत अधिकारी**
ठिकाण: मुंबई — **येस बँक लिमिटेड**

ICICI Bank शाखा कार्यालय : आयसीआयसीआय बँक लिमिटेड, तळ मजला, आकुर्ली सेंटर, एमआयडीसी, टेलिफोन एक्सचेंज जवळ, आकुर्ली स्टारच्या समोर, ओंधरे पूर्व, मुंबई– ४०००९३

जाहीर सूचना – तारण मत्तेच्या विक्रीसाठी निविदा ई– लिलाव

[नियम ८(६) व तरतुदीचे पहा]
स्थावर मिळकतीच्या विक्रीकरिता सूचना

वित्तीय मालमत्तेचे सिक्युरिटायझेशन आणि पुनर्रचना आणि सुरक्षा हितसंबंधांची अंमलबजावणी अधिनियम, २००२ अन्वये तरतेच सुरक्षा हितसंबंध (अंमलबजावणी) नियम, २००२ च्या नियम ८(६) च्या परंतुकासह स्थावर मालमत्तेच्या विक्रीसाठी ई–लिलाव विक्री सूचना.

सर्वसामान्य लोक आणि विशेषत: कर्जदार आणि हमीदार यांना सूचना देण्यात येत आहे की खाली वर्णन केलेली स्थावर मालमत्ता जी सिक्युअर्ड क्रेडीटर याच्याकडे गहाण/ चार्ज्ड करण्यात आली असून, त्याचा **प्रत्यक्ष ताबा** आयसीआयसीआय बँक लि.चे अधिकारी यांनी घेतला असून ती जसे आहे जिथे आहे" आणि "जे आहे ते आहे" आणि "तेथे जे असेल ते " या आधारे हेशार आहे, त्याचे तपशील खाली दिले आहेत.

अ. क्र.	कर्जदाराचे /सह–कर्जदाराचे / हमीदाराचे नाव/ कर्ज खाते क्रमांक	काही असल्यास ज्ञात बोजासह तारण मत्तेचा तपशील	थकबाकी रक्कम ₹	आरक्षित मूल्य (₹) आणि इसारा अनामत ठेव	मालमत्तेच्या परीक्षणाची तारीख आणि वेळ	ई–लिलाव तारीख आणि वेळ
(ए)	(बी)	(सी)	(डी)	(ई)	(एफ)	(जी)
१.	श्री देवप्पा महादेव मठप्पा (कर्जदाराचे), श्रीमती अनिता देवप्पा मठप्पा कर्ज खाते क्रमांक– TBPVL00006578210 LBPVL00006594785	फ्लॅट क्र. २०५, दुसरा मजला, स्वामी प्रतिमा अपार्टमेंट, जुना सर्व्हे क्र. २८/२+३१/२+३२/२+५७/१+४१/१, प्लॉट क्र. ५०, ५१, ५२, नवीन सर्व्हे क्र. ८६/५०, ८६/५१, ८६/५२, कोळेहरे ग्रामपंचायत, गाव धामोटे, तालुका कर्जत, रायगड – ४१४२०८. मोजमापित क्षेत्र– सुमारे ४२२ चौ. फूट कार्पेट (५५० चौ. फूट बिल्ट–अप एरिया)	₹ ८,८०,०००/– (ऑक्टोबर ०१, २०२६ पर्यंत)	₹ ८८,०००/–	ऑक्टोबर १५,२०२६ दुपारी ०२:०० ते संध्याकाळी ०५:०० पर्यंत	ऑक्टोबर २८,२०२६ सकाळी ११:०० पासून
२.	श्रीमती सुगीता कृष्णा चाळके (कर्जदाराचे), श्री कृष्णा परशुराम चाळके (सह–कर्जदाराचे), कर्ज खाते क्रमांक– LBMUM00003343266	फ्लॅट क्र. ४०४ दुसरा मजला, श्री समर्थ कृपा सीएचएस लि., एकसरबिरा वाडी, वॉर्ड नाशिक, टाकळी रोड, तालुका–कर्जत सर्व्हे क्र. ६/२, ६/३, ९/१, ९/२, १०/२ ए/१, १०/४ ए/२, १०/६, १२/१ ए/१, १२/६ए, १२/७, १२/८, महाराष्ट्र, नवी मुंबई–४१०२०१. मोजमापित क्षेत्र– ४२.९२ चौरस मीटर (समतुल्य ४८२ चौरस फूट) कार्पेट एरिया	₹ ९,५०,०००/– (ऑक्टोबर ०१, २०२६ पर्यंत)	₹ ९५,०००/–	ऑक्टोबर १५,२०२६ दुपारी ०२:०० ते संध्याक